

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 264 OF 2018

Dated: 16th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Rattan India Power Limited

... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

... Respondent(s)

Counsel for the Appellant (s) : Mr. Yashaswi Kant

Counsel for the Respondent(s) : Mr. Udit Gupta
Mr. Anup Jain for R-2

ORDER

Learned counsel appearing for the Respondent No.2 has filed the reply. Learned Counsel appearing for the Appellant prays for four weeks' time to file rejoinder.

Submissions made by the learned counsel appearing for the Respondent and the Appellant, as stated above, are placed on record.

Four weeks' time is granted to the learned counsel for appearing for the Appellant to file rejoinder to the reply filed by the Respondent No.2 on or before 17-12-2018, after serving copy on the appearing Respondents.

List the matter on **18-12-2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
pr/mk

(Justice N.K. Patil)
Judicial Member